

THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH NEW DELHI

(3)

O.A 837/93

Date of decision: 30.07.93

Shri Harjit Singh Rao

....Petitioner

Versus

Union of India through

General Manager

Northern Railways, Baroda House

....Respondents

CORAM :-

Hon'ble Mr I.K. Rasgotra

For the Petitioner : Shri S.K. Sawhney, Counsel

For the Respondents: None

JUDGMENT (ORAL)

This case had been heard on 2 April, 1993 when the Bench observed that the case is fully covered by the judgement of the Tribunal in Wazir Chand's case. Accordingly a direction was issued to the respondents "to issue Post Retirement passes to the applicant."

It was further observed that the "dues of the applicant have been cleared by the respondents and the applicant has vacated the quarter."

✓

(A)

Since in this case relief prayed for by the applicant is to release post retirement passes for which a direction is already issued to the respondents nothing survives in the O.A. The respondents have not entered appearance despite service of Notice. In the circumstances, I am of the opinion that there is no necessity to wait for the respondent's reply. In similar situations Hon'ble Supreme Court has also directed that post retirement passes will be issued prospectively. The directions given under order of date 20/4/1993 are made absolute.

Late payment of D.C.R.G etc is already the subject matter of the O.A 305/89 . I am, therefore, not going into the applicants' claim related to D.C.R.G. or recovery of rent at inflated rate. The O.A. is disposed of as above.


(I.K. Rasgotra)
Member (A)

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